

(ख) कम्पनी के प्रतिधि गृह में कर्मचारियों के ठहरने के बारे में नियम बनाए जा चुके हैं। ये नियम श्री बलराम पर लागू नहीं होते क्योंकि वे प्रतिधि गृह में नहीं ठहरे हैं।

श्री बलराम अपने वेतन का 10 प्रतिशत भाग मकान किराए के रूप में दे रहे हैं जो कि उनकी नियुक्ति की शर्तों के अनुसार है।

(ग) श्री बलराम कोई मकान किराया भत्ता नहीं ले रहे हैं।

(घ) प्रश्न नहीं उठता।

Termination of services of employees of Children's Film Society transferred to Delhi

5952. SHRI KARYA MUNDA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it has come to the notice of Government that the services of some employees of the Children's Film Society who were working in Bombay and were subsequently transferred to Delhi where their services were terminated without assigning any reasons;

(b) if so, action taken or proposed to be taken by Government to reinstate these employees; and

(c) the action taken or proposed to be taken against the management for their irregularities?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). The Children's Film Society prepared a reorganisation plan for streamlining its working and for effecting economy in its overall expenditure. This plan was approved by the Society in its General Body meeting held on 24-2-1975. The services of some of its employees were terminated by the Society in accordance with this reorganisation plan. The Society does not propose to reinstate these employees. They were given all terminal benefits admissible under the Rules.

(c) The question of taking any action against the Management does not arise, as the action was taken by the Society in accordance with its rules.

Irregularities in Saha Institute of Nuclear Physics, Calcutta

5953. SHRI A. K. ROY: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether the attention of the Government has been drawn to the news-cum-article under the heading "Research comes to a standstill" published in Amrit Bazar Patrika, a Calcutta daily dated 28th April, 1977 stating various irregularities, corruption and inefficiencies of Saha Institute of Nuclear Physics;

(b) whether the Director of the Institute has been given extension even after the due date of retirement, if so, reasons thereof;

(c) whether a Review Committee of 1973 to assess the performance of the Institute made a strong criticism of the affairs in its report submitted to Government which has been kept unpublished; and;

(d) if so, whether Government propose to publish the above mentioned report and set up a fresh expert committee to probe into the affairs of Saha Institute of Nuclear Physics in Calcutta?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes; the allegations contained in the article have been looked into by the Council of Management of the Institute and found to be not based on facts. The Council constantly reviews the progress of research work in the Institute to ensure that it proceeds on sound lines.

(b) The matter is under consideration.

(c) The Department has constituted a Review Committee in August 1973 with the object of reviewing the programmes of work carried out in the Institute and the future programme to be undertaken during the Fifth Five Year Plan so that a proper assessment of the requirements of staff, equipment and funds could be made. The report of the Committee was considered by the Department and the Fifth Plan requirements of the Institute worked out taking into account the recommendations in the report. The recommendations of the Committee were based on a balanced evaluation of the scientific programmes of the Institute which cannot be construed as strong criticism of the affairs of the Institute.

(d) The report of the Review Committee is a document containing an evaluation of scientific programmes and is not meant for publication. It is not proposed to set up any expert committee to probe into the affairs of the Institute.